



The Uttar Pradesh Municipalities, Notified Area or Town Area (Alpakalik Vyavasth) (Amendment) Act, 1978

Act 25 of 1978

Keyword(s):

Town Area, Municipalities, District Magistrate, Committee

Amendments appended: 4 of 1990, 16 of 1990, 5 of 1992, 12 of 1993, 8 of 1994

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उत्तर प्रदेश म्युनिसिपैलिटी, नोटीफाइड एरिया और टाउन एरिया (अल्पकालिक व्यवस्था) (संशोधन) अधिनियम, 1978

(उत्तर प्रदेश अधिनियम संख्या 25, 1978)

उत्तर प्रदेश विधान सभा ने दिनांक 24 अगस्त, 1978 ई० तथा उत्तर प्रदेश विधान परिषद् ने दिनांक 9 सितम्बर, 1978 ई० की बैठक में स्वीकृत किया।

'भारत का संविधान' के अनुच्छेद 200 के अन्तर्गत राज्यपाल ने दिनांक 16 सितम्बर, 1978 ई० को अनुमति प्रदान की तथा उत्तर प्रदेशीय असाधारण गजट के विधायी परिशिष्ट के भाग 1 खण्ड (क) में दिनांक 18 सितम्बर, 1978 ई० को प्रकाशित हुआ।

उत्तर प्रदेश म्युनिसिपैलिटी, नोटीफाइड एरिया और टाउन एरिया (अल्पकालिक व्यवस्था) अधिनियम, 1977 का संशोधन करने के लिए

अधिनियम

भारत गणराज्य के उत्तिसर्वे वर्ष में निम्नलिखित अधिनियम बनाया जाता है:—

1—(1) यह अधिनियम उत्तर प्रदेश म्युनिसिपैलिटी, नोटीफाइड एरिया और टाउन एरिया (अल्पकालिक व्यवस्था) (संशोधन) अधिनियम, 1978 कहा जायगा।

(2) यह 5 अगस्त, 1978 को प्रवर्तन में आया समझा जायगा।

2—उत्तर प्रदेश म्युनिसिपैलिटी, नोटीफाइड एरिया और टाउन एरिया (अल्पकालिक व्यवस्था) अधिनियम, 1977 को, जिसे आगे मूल अधिनियम कहा गया है, धारा 2 में,—

(क) उपधारा (1) में, शब्द "एक वर्ष" के स्थान पर शब्द "अठ्ठारह मास" रख दिये जायेंगे;

(ख) उपधारा (2) में, शब्द "एक वर्ष" के स्थान पर शब्द "अठ्ठारह मास" रख दिये जायेंगे।

3—मूल अधिनियम की धारा 3 में,—

(क) शब्द "एक वर्ष" के स्थान पर शब्द "अठ्ठारह मास" रख दिये जायेंगे;

(ख) खंड (ख) में शब्द "टाउन एरिया कमेटी की सभी शक्ति, कृत्य और कर्त्तव्य" के स्थान पर शब्द "टाउन एरिया कमेटी और उसके अध्यक्ष की सभी शक्ति, कृत्य और कर्त्तव्य" रख दिये जायेंगे और सदा से रखे गये समझे जायेंगे।

4—(1) उत्तर प्रदेश म्युनिसिपैलिटी, नोटीफाइड एरिया और टाउन एरिया (अल्पकालिक व्यवस्था) (संशोधन) अध्यादेश, 1978 एतद्द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी, उक्त अध्यादेश द्वारा यथासंशोधित मूल अधिनियम के उपबन्धों के अधीन कृत कोई कार्य या कार्यवाही, इस अधिनियम द्वारा यथासंशोधित मूल अधिनियम के तदनु रूप उपबन्धों के अधीन कृत कार्य या कार्यवाही समझी जायगी, मानों यह अधिनियम सभी सारभूत समय पर प्रवृत्त था।

उद्देश्य और कारणों के विवरण के लिए कृपया दिनांक 24 अगस्त, 1978 ई० का सरकारी असाधारण गजट के विधायी परिशिष्ट का भाग 3-खण्ड (क) देखिये।

L.A.
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संक्षिप्त
और प्रारम्भ

उत्तर
अधिनियम
13 सन् 1
की धारा
संशोधन

धारा 3
संशोधन

निरसन
अपवाद

उत्तर प्रदेश
अध्यादेश
संख्या 19
सन् 1978

Price 15 P.

Dated Lucknow, January 20, 1990

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Municipality, Notified Area and Town Area (Alpakalik Vyavastha) (Sanskhodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 4 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on January, 20, 1990.

THE UTTAR PRADESH MUNICIPALITIES, NOTIFIED AREAS AND TOWN AREAS (ALPAKALIK VYAVASTHA) (AMENDMENT) ACT, 1990

[U. P. ACT NO. 4 OF 1990]

(As passed by the U. P. Legislature)

AN
ACT

Further to amend the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) Adhiniyam, 1977.

IT IS HEREBY enacted in the Fortieth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) (Amendment) Act, 1990.

(2) It shall be deemed to have come into force on December 30, 1989.

Amendment of section 2 of U.P. Act no. 13 of 1977

2. In section 2 of the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) Adhiniyam, 1977, hereinafter referred to as the principal Act, for the word and figures "December 31, 1989" wherever they occur, the word and figures "March 31, 1990" shall be substituted.

Amendment of section 3

3. In section 3 of the principal Act, for the word and figures "December 31, 1989" the word and figures "March 31, 1990" shall be substituted.

Repeal and saving

4. (1) The Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) (Amendment) Ordinance, 1989 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

U.P. C
nance
24 of 1

By order,
NARAYAN DAS,
Sachiv.

Daed Lucknow, July 16, 1990

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Municipality, Notified Area and Town Area (Alpakalik Vyavastha) (Dvitiya Sanshodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 16 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 13, 1990:

THE UTTAR PRADESH MUNICIPALITIES, NOTIFIED AREAS AND TOWN AREAS (ALPAKALIK VYAVASTHA) (SECOND AMENDMENT) ACT, 1990

[U. P. ACT No. 16 OF 1990],

(As passed by the U.P. Legislature)

AN
ACT

further to amend the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) Adhiniyam, 1977.

IT IS HEREBY enacted in the Forty-first Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) (Second Amendment) Act, 1990.

(2) It shall be deemed to have come into force on March 29, 1990.

Amendment of section 2 of U.P. Act no. 13 of 1977

2. In section 2 of the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) Adhiniyam, 1977, hereinafter referred to as the principal Act, for the word and figures "March 31, 1990" wherever they occur, the word and figures "September 30, 1990" shall be substituted.

Amendment of section 3

3. In section 3 of the principal Act, for the word and figures "March 31, 1990" the word and figures "September 30, 1990" shall be substituted.

Repeal and saving

4. (1) The Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) (Amendment) Ordinance, 1990 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the Provisions of this Act were in force at all material times.

U.P. Ordinance No. 16 of 1990

By order,
NARAYAN DAS,
Sachiv.

Dated Lucknow, March 11, 1992

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Municipality, Notified Area and Town Area (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1992 (Uttar Pradesh Adhiniyam Sankhya 5 of 1992) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 11, 1992.

**THE UTTAR PRADESH MUNICIPALITIES, NOTIFIED AREAS AND
TOWN AREAS (ALPAKALIK VYAVASTHA) (SANSHODHAN)
ADHINIYAM, 1992**

(U. P. ACT No. 5 OF 1992)

[As passed by the U. P. Legislature]

**AN
ACT**

*further to amend the Uttar Pradesh Municipalities, Notified Areas and
Town Areas (Alpakalik Vyavastha) Adhiniyam, 1977.*

IT IS HEREBY enacted in the Forty-third Year of the Republic of India
as follows:—

Short title and
commencement

1. (1) This Act may be called the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1992.

(2) It shall be deemed to have come into force on September 30, 1991.

Amendment of
section 2 of U.P.
Act no. 13 of
1977

2. In section 2 of the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) Adhiniyam, 1977, hereinafter referred to as the principal Act, for the word and figures "September 30, 1991" wherever they occur, the word and figures "September 30, 1992" shall be substituted.

Amendment of
section 3

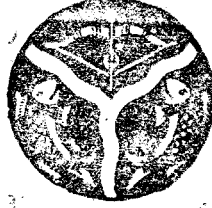
3. In section 3 of the principal Act, for the word and figures "September 30, 1991" the word and figures "September 30, 1992" shall be substituted.

U. P.
Ordinance
no. 33 of
1991

4. (1) The Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) (Amendment) Ordinance, 1991 is hereby repealed. Repeal and saving

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,
NARAYAN DAS,
Sachiv.



राजि० नं० एल० डब्लू०/एन० पी० 561

लाइसेंस नं० डब्लू पी०-41

लाइसेंस टू प्रोसेट एंड कन्सिडरेशन

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 4 अक्टूबर, 1993

आश्विन 12, 1915 शक सम्वत्

195673

15/2.A-0/93-12

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UTTAR PRADESH SARKAR

VIDHAYI ANUBHAG-1

No. 1330/XVII-V-1—(KA) 7-1993

Dated Lucknow, October 4, 1993

NOTIFICATION

MISCELLANEOUS

THE following President Act enacted on October 4, 1993 is published for general information :—

THE UTTAR PRADESH MUNICIPALITIES, NOTIFIED AREAS AND TOWN AREAS (ALPAKALIK VYAWASTHA) AMENDMENT ACT, 1993

(PRESIDENT ACT No. 12 OF 1993)

Enacted by the President in the Forty-fourth Year of the Republic of India.

AN Act further to amend the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyawastha) Adhiniyam, 1977.

IN exercise of the powers conferred by section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1993, the President is pleased to enact as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyawastha) Amendment Act, 1993.

(2) It shall be deemed to have come into force on the 30th day of September, 1992.

Amendment of Section 2

2. In section 2 of the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyawastha) Adhiniyam, 1977 (hereinafter referred to as the principal Act) for the word and figures "September 30, 1992" wherever they occur, the word and figures "December 31, 1993", shall be *substituted*.

U.P. Act 13 of 1977

Amendment of section 3

3. In section 3 of the principal Act, for the word and figures "September 30, 1992" the word and figures "December 31, 1993", shall be *substituted*.

Validation

4. For removal of doubts it is hereby declared that the powers, functions and duties of the Municipal Board, its President and Committees and of the Town Area Committee and its Chairman vested in the District Magistrate immediately before September 30, 1992 shall be deemed to have validly continued to be vested in the District Magistrate and anything done or any action taken by the District Magistrate or by the person or authority to whom he may have delegated his powers, at anytime on or after October 1, 1992 shall be valid as if the provisions of the principal Act as amended by this Act were in force at all material times.

SHANKER DAYAL SHARMA,
President.

REASONS FOR THE ENACTMENT

THE terms of the Boards and Committees functioning in the Municipal Boards, Notified Areas and Town Areas had expired in 1976 and such Boards and Committees had ceased to fully reflect the aspirations of the people. As such, the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyawastha) Adhiniyam, 1977 (U. P. Act no. 13 of 1977) was enacted to provide for vesting of the powers, functions and duties of all the Municipal Boards, Notified Area Committees and Town Area Committees in the District Magistrates as a temporary arrangement for the administration of the Municipal Boards, Notified Areas and Town Areas in the State for a period of one year or until the reconstitution of the said Boards and Committees in accordance with the provisions of the Uttar Pradesh Municipalities Act, 1916 and the Uttar Pradesh Town Areas Act, 1914 as the case may be. The period of the said temporary arrangement was extended from time to time and lastly upto September 30, 1992 by the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1992 (U. P. Act no. 5 of 1992).

2. In almost all the aforesaid Local Bodies elections were completed and such bodies were duly constituted by September 30, 1992 but in a

of 1993

few elections could not be held and the period of the aforesaid temporary arrangement could not be extended by an enactment. It has, therefore, been decided to extend the period of aforesaid arrangement with retrospective effect from September 30, 1992 to December 31, 1993, and to validate the work done and actions taken by the District Magistrate at any time on or after October 1, 1992.

3. Under the proviso to sub-section (2) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1993, the President shall, before enacting any President's Act, consult a Committee constituted for the purpose consisting of Members of both the Houses of Parliament. Since a considerable time has already lapsed due to late submission of the proposal by the State Government and also the matter has become very urgent, the measure is, therefore, being enacted without consulting the said Consultative Committee.

Act 13
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K. PADMANABHAIAH,
Secretary to the Government of India,
Ministry of Urban Development.

By order,
N. K. NARANG,
Sachiv.

No. 617(2)/XVII-V-1-1(KA) 3-1994

Dated Lucknow, April 5, 1994

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Municipality, Notified Area and Town Area (Alpakalik Vyavastha) Adhiniyam, 1994 (Uttar Pradesh Adhiniyam Sankhya 8 of 1994) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 4, 1994.

THE UTTAR PRADESH MUNICIPALITIES, NOTIFIED AREAS AND TOWN AREAS (ALPAKALIK VYAVASTHA) ADHINIYAM, 1994

(U. P. Act No. 8 of 1994)

[As Passed by the U. P. Legislature]

AN

ACT

to provide for certain temporary arrangements for the administration of certain Municipalities Notified Areas and Town Areas of the State

IT IS HEREBY enacted in the Forty-fifth year of the Republic of India as follows :

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) Adhiniyam 1994.

(2) It shall be deemed to have come into force on January 18, 1994.

Temporary provision regarding administration of Municipalities and Notified Areas

2. With effect from the 19th day of January, 1994, the provisions of the U. P. Municipalities Act, 1916 (U. P. Act no. 2 of 1916), hereinafter in this section referred to as the said Act, shall until May 31, 1994 or until the constitution of the Municipal Boards under the provision of the said Act, whichever is earlier, have effect in relation to the Municipalities specified in Schedule I subject to the following provisions, namely:—

(a) notwithstanding anything in the said Act all members of the Municipal Board including the President shall cease to hold their respective offices ;

(b) all powers, functions and duties of the Municipal Board, its President and Committees shall be vested in and be exercised, performed and discharged by the District Magistrate and the District Magistrate [including the person or authority to whom the District Magistrate delegates his powers under sub-section (2) of section 4] shall be deemed to be the Municipal Board, its president or the Committee concerned as the occasion may require.

(2) With effect from the 19th day of January, 1994 the provisions of the said Act shall until May 31, 1994 or until the constitution of the notified Area Committees under the provisions of the said Act, whichever is earlier, have effect in relation to the Notified Areas specified in Schedule II subject to the following provisions, namely :—

(a) notwithstanding anything in the said Act, the president and all members of the Notified Area Committee shall cease to hold their respective offices ;

(b) all powers, functions and duties of the Notified Area Committee and its president shall be vested in and be exercised, performed and discharged by the District Magistrate and the District Magistrate [including the person or authority to whom the District Magistrate delegate his powers under sub-section (2) of section 4] shall be deemed to be the Notified Area Committee or its president, as the occasion may require.

3. With effect from the 19th day of January, 1994, the provisions of the U.P. Town Areas Act, 1914 (U.P. Act no. 2 of 1914), hereinafter in this section referred to as the said Act, shall until May 31, 1994 or until the constitution of the Town Area Committee under the provisions of the said Act, whichever is earlier, have effect in relation to the Town Areas specified in Schedule III subject to the following provisions, namely:—

Temporary Provision regarding administration of Town Areas

(a) notwithstanding anything in the said Act, the Chairman and all members of the Town Area Committee shall cease to hold their respective offices ;

(b) all powers, functions and duties of the Town Area Committee and its Chairman shall be vested in and be exercised, performed and discharged by the District Magistrate and the District Magistrate including the person or authority to whom the District Magistrate delegates his power under sub-section (2) of section 4 shall be deemed to be the Town Area Committee or its Chairman as the occasion may require.

4. (1) The provisions of this Act shall also apply where a Municipal Board, Notified Area Committee or Town Area Committee had already been dissolved or superseded under any other provision of the relevant Act and such dissolution or supersession was in force immediately before the 19th day of January, 1994.

Additional Provision

(2) Subject to any general or special orders of the State Government, the District Magistrate may in respect of all or any of the powers conferred on him by clause (b) of sub-section (1) or clause (b) of sub-section (2) of section 2, or by clause (b) of section 3, delegate, subject to such conditions as he may think fit to impose, the powers so conferred, to any one or more person or authority to be specified by him in that behalf.

(3) The State Government may, from time to time, by notification, make such incidental and consequential order for the removal of any difficulty as may appear to it to be necessary or desirable for any of the foregoing and connected purposes.

(4) Every notification issued under sub-section (3) shall, as soon as may be, after it is issued, be laid before each House of the State Legislature while it is in session, for a total period of not less than thirty days extending in its one session or more than one successive sessions, and shall unless some later date is appointed, take effect from the date of its publication in the Gazette, subject to such modifications or annulments as the two Houses of the Legislature may during the said period agree to make so however that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder.

5. (1) The Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) Adhiniyam, 1977 and the Uttar Pradesh Municipalities, Notified Areas and Town Areas (Alpakalik Vyavastha) Adhyadesh, 1994 are hereby repealed.

Repeal and savings

(2) Notwithstanding such repeal anything done or any action taken under the Act or the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of this Act, as if the provisions of this Act were in force at all material times.

Act
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Ordinance
No.
1994

SCHEDULE—I
[See Section 2(1)]

Sl. No.	Name of District	Name of Nagarpalika
1	2	3
1	AGRA	1. Fatchpur Sikari 2. Achchnera 3. Shamshabad 4. Tundla 5. Etmadpur 6. Bah
2	ALIGARH	7. Atrauli 8. Hathras 9. Sikandrara 10. Khair
3	ALMORA	11. Almora 12. Bageshwar
4	AZAMGARH	13. Azamgarh 14. Mubarakpur
5	MAU	15. Maunath Bhanjan
6	BAHRAICH	16. Nanpara
7	BALLIA	17. Ballia
8	VARANASI	18. Rasara 19. Bhadohi 20. Mughal Sarai 21. Ramnagar 22. Gopiganj
9	BANDA	23. Banda 24. Chitrakoot Dham 25. Atarra
10	BARABANKI	26. Nawabganj (Barabanki) 27. Rudauli
11	BASTI	28. Basti
12	SIDHARTH NAGAR	29. Khalilabad
13	BAREILLY	30. Tatar Bazar 31. Bansi 32. Aonla 33. Bheri 34. Faridpur 35. Nawabganj
14	BIJNOR	36. Bijnor 37. Chandpur 38. Dhampur 39. Nagina 40. Najibabad 41. Nahtaur 42. Afjalgarh 43. Kiratpur 44. Syohara 45. Sherkot 46. Noorpur 47. Haldaur
15	BADAUN	48. Badaun 49. Sahaswaan 50. Ujhani 51. Bilsa 52. Kakrala 53. Bisauli

1	2	3
16	BULANDSHAHR	54. Anoopshahr 55. Dibai 56. Jahangora bad 57. Khurja 58. Gulwat hi 59. Syana 60. Shikarpur
17	CHAMOLI	61. Joshimat 62. Chamoli Gopeshwar
18	DEORIA	63. Deoria 64. Gaurabarhøj 65. Padrona
19	DEHRADUN	66. Mussoorie 67. Rishikesh 68. Vikasnagar
20	ETAH	69. Etah 70. Ganjundwara 71. Jalesar 72. Kasganj 73. Soron 74. Aliganj 75. Marahra
21	ETAWAH	76. Auraiya 77. Bharthana 78. Jaswantnaga r
22	FARRUKHABAD	79. Chibramau 80. Kannauj 81. Gursahaiganj
23	FATEHPUR	82. Bindki 83. Fatehpur
24	PAURI GARHWAL	84. Kotdwar 85. Pauri 86. Srinagra 87. Dugadda
25	GHAZIPUR	88. Mohammadabad 89. Jamania
26	GHAZIABAD	90. Modinagar 91. Pilkhua 92. Muradnagar 93. Garhmukteshwar
27	GONDA	94. Balrampur 95. Gonda 96. Karnailganj 97. Utraula
28	MAHRAJGANJ	98. Nautanwa 99. Mahrajgangj
29	HARDOI	100. Bilgarm 101. Hardoi 102. Pihani 103. Sandila 104. Shahabad 105. Sandi 106. Mallawan
30	HAMIRPUR	107. Charkhari 108. Hamirpur 109. Mahoba 110. Rath 111. Maudaha

1	2	3
31	JALAUN	112. Jalaun 113. Kalpi 114. Konch 115. Orai
32	JAUNPUR	116. Mogra badshahpur 117. Shahganj
33	JHANSI	118. Mairanipur 119. Samthar 120. Baruasagar 121. Chirgaon 122. Gursaraiganj
34	KANPUR DEHAT	123. Ghatampur 124. Bilhaur 125. Pukhrayan
35	KHERI	126. Golagokarannath 127. Lakhimpur 128. Mohammdi 129. Paliakalan
36	LALITPUR	130. Lalitpur
37	MAINPURI	131. Mainpuri
38	FIROZABAD	132. Shikohabad 133. Sirsaganj
39	MATHURA	134. Kosikalan 135. Brindaban
40	MEERUT	136. Baraut 137. Sardhana 138. Bagpat
41	MIRZAPUR	139. Chunar
42	SONBHADRA	140. Robertsganj 141. Ahraura
43	MORADABAD	142. Hasanpur 143. Dhanora 144. Bilari 145. Bahjoi 146. Thakurdwara 147. Bachhraiun
44	NAINITAL	148. Haldwani-Kathgodam 149. Ramnagar 150. Kashipur 151. Nainital 152. Jaspur 153. Rudrapur 154. Tanakpur 155. Khatima 156. Godarpur 157. Kichcha 158. Sitarganj 159. Bajpur 160. Bharwali
45	PRATAPGARH	161. Belapratapgarh
46	PILIBHIT	162. Bisalpur 163. Pilibhit 164. Puranpur
47	PITHORAGARH	165. Pithoragarh

1	2	3
48	RAEBARELI	166. Raebareli 167. Jais
49	RAMPUR	168. Swar 169. Biiaspur 170. Milak 171. Tanda
50	SAHARANPUR	172. Deoband 173. Manglaur 174. Roorkee 175. Nakud 176. Sarsawan 177. Gangoh
51	SHAJAHANPUR	178. Tilhar 169. Jalalabad
52	SITAPUR	180. Biswan 181. Khairabad 182. Laharpur 183. Neemsar misrikh 184. Mahmoodabad
53	TEHRIGARHWAL	185. Tehri 186. Narendranagar
54	SULTANPUR	187. Sultanpur
55	UNNAO	188. Bangarmau 189. Unnao 190. Gangaghat
56	UTTARKASHI	191. Uttarkashi
57	MUZAFFAR NAGAR	192. Kairana 193. Shamli 194. Khatauli 195. Kandhla
58	FAIZABAD	196. Tana 197. Akbarpur 198. Ayodhya 199. Jalalpur
59	GHAZIABAD	200. Dadri
60	BULANDSHAHR	201. Sikandrabad

SCHEDULE II

[See Section 2(2)]

Sl. No.	Name of District	Name of Notified Area
1	2	3
1	BAHRAICH	1. Bhing 2. Rewti
2	BALLIA	3. Maniyar 4. Sikanderpur
3	BASTI	5. Maghar
4	GONDA	6. Tulsipur
5	MIRZAPUR	7. Chopan
6	MORADABAD	8. Sirsi 9. Nau gawan Sadat
7	SAHARANPUR	10. Titri
8	TEHRIGARHWAL	11. Deoprayag 12. Muni Ke Reti 13. Kirti Nagar
9	PITHORAGARH	14. Lohaghat
10	CHAMOLI	15. Nand Prayag
11	ALMORA	16. Dwara hat
12	MIRZAPUR	17. Obra

SCHEDULE III

(See Section 3)

Sl. No.	Name of Town Area	Sl. No.	Name of Town Area
1.	Dayalbagh	57.	Badagaon
2.	Fatehabad	58.	Bansdih
3.	Jagner	59.	Sahatwar
4.	Pinahat	60.	Belttharoad
5.	Swamibagh	61.	Chakiya
6.	Khairagarh	62.	Gangapur
7.	Kirawali	63.	Gyanpur
8.	Besawa	64.	Chandauli
9.	Vijayagarh	65.	Syedraja
10.	Chharrah	66.	Kumhria
11.	Harduaganj	67.	Naibazar
12.	Hasayan	68.	Ghosiabazar
13.	Jalali	69.	Suriawan
14.	Kaudiyaganj	70.	Naraini
15.	Medu	71.	Rajapur
16.	Mursan	72.	Baberu
17.	Dilkhana	73.	Manikpur Saraha
18.	Purdilnagar	74.	Oran
19.	Sasni	75.	Matondh
20.	Jattari	76.	Bilsandabujurg
21.	Iglas	77.	Tindawari
22.	Bharatganj	78.	Banki
23.	Jhunsi	79.	Dewan
24.	Mau Aima	80.	Dariabad
25.	Phoolpur	81.	Fatehpur
26.	Saraya Aqil	82.	Ramnagar
27.	Sirsa	83.	Satrikh
28.	Bharwari	84.	Tikaitnagar
29.	Manjhanpur	85.	Jaidpur
30.	Handia	86.	Haidargarh
31.	Sirathu	87.	Siddaur
32.	Lalgopalganj	88.	Mehdawal
33.	Chayal	89.	Sohartgarh
34.	Shankargarh	90.	Barhni bazar
35.	Karari	91.	Hariharpur
36.	Ajhuba	92.	Fatehganj (East)
37.	Kauranwa	93.	Richha
38.	Amila	94.	Sonthal
39.	Atrouliya	95.	Shahi
40.	Kopaganj	96.	Shishagarh
41.	Doharighat	97.	Sirauli
42.	Mohammad Bahagohana	98.	Meerganj
43.	Nizamabad	99.	Fatehganj (West)
44.	Phoolpur	100.	Shergarh
45.	Saraimir	101.	Choratanda
46.	Dadari	102.	Ghirianijabtakhan
47.	Ghoshi	103.	Rithoura
48.	Katghar (Lalganj)	104.	Visharatganj
49.	Bilariaganj	105.	Dewarantiya
50.	Ajamatgarh	106.	Faridpur
51.	Maharajganj	107.	Jhaloo
52.	Jiyanpur	108.	Mandawar
53.	Mehnagar	109.	Sahanpur
54.	Ekauna	110.	Badhapur
55.	Jarwal	111.	Sahaspur
56.	Risiabazar	112.	Jalalabad

Sl. No.	Name of Town Area	Sl. No.	Name of Town Area
113.	Alapur	174.	Achhalda
114.	Dataganj	175.	Dibiapur
115.	Gada	176.	Bidhuna
116.	Gun.nour	177.	Babarpur Ajitmal
117.	Islamnagar	178.	Atasoo
118.	Mundia	179.	Bakewar
119.	Usehat	180.	Kamal Ganj
120.	Syedpur	181.	Shamshabad
121.	Babarala	182.	Talgram
122.	Kunwargaon	183.	Tirwaganj
123.	Sarbuna	184.	Sikandarpur
124.	Rudayan	185.	Sauriqh
125.	Guladia	186.	Samdhan
126.	Kachla	187.	Khaga
127.	Faizganj	188.	Kishunpur
128.	Wajeerganj	189.	Koda Jahanabad
129.	Usawan	190.	Bahua
130.	Aurangabad	191.	Rudra Priyag
131.	Bilaspur	192.	Bahadurganj
132.	Bhawan Bahadur Nagar	193.	Syedpur
133.	Datari	194.	Dildar Nagar-Cum-Fatehpur Bazar
134.	Dankaur	195.	Sadat
135.	Jewar	196.	Jangipur
136.	Bugrasi	197.	Babugarh
137.	Kakod	198.	Faridnagar
138.	Phasu	199.	Nivari
139.	Rabupura	200.	Loni
140.	Khanpur	201.	Patala
141.	Jahangeerpur	202.	Dasna
142.	Narora	203.	Katra
143.	Kaptanganj	204.	Khargupur
144.	Rampur Karkhana	205.	Mankapur
145.	Rudrapur	206.	Pachperva
146.	Lar	207.	Barhhalganj
147.	Ramkola	208.	Gola
148.	Sevarhi	209.	Pipraich
149.	Bhatpar Rani	210.	Sisvabazar
150.	Kushinagar	211.	Mundarabazar
151.	Salempur	212.	Anandnagar
152.	Bhatnibazar	213.	Pipiganj
153.	Gauribazar	214.	Nichloul
154.	Hata	215.	Ghughali
155.	Majhauriraj	216.	Beniganj
156.	Khadha	217.	Madhoganj
157.	Doiwala	218.	Pali
158.	Harbartpur	219.	Gopamau
159.	Amanpur	220.	Kachaona-Patseni
160.	Awagarh	221.	Kursath
161.	Bilram	222.	Sumerpur
162.	Nidhoulikalan	223.	Sareela
163.	Mohanpur	224.	Kharela
164.	Patiali	225.	Kulpahar
165.	Raja ka Rampur	226.	Kurara
166.	Sankit	227.	Kohandu
167.	Sahawar	228.	Kabrai
168.	Bhargain	229.	Kerakat
169.	Jaithra	230.	Machlishahr
170.	Sidhpura	231.	Meriyahum
171.	Ikdil	232.	Jafarabad
172.	Lkhna	233.	Kadaura
173.	Phanphoond	234.	Madhogarh

No.	Name of Town Area	Sl No.	Name of Town Area
354.	Jhabarela	382.	Haydrabad
355.	Nanauta	383.	Bhighapur
356.	Landaura	384.	Nyaotini
357.	Rampur Maniharan	385.	Mohan
358.	Katra	386.	Rasulabad
359.	Puwanya	387.	Nawabganj
360.	KanthkamaInainpur	388.	Barkot
361.	Aalhaganj	389.	Gochar
362.	Khudaganj	390.	Budhana
363.	Khutar	391.	Charthawal
364.	Tambaur-Ahmdabad	392.	Jansath
365.	Paintepur	393.	Jalalabad
366.	Maholi	394.	Jhijhana
367.	Sidhauli	395.	Meerapur
368.	Hargaon	396.	Purkaji
369.	Amethi	397.	Shahpur
370.	Koeripur I	398.	Sisauli
371.	Dostpur	399.	Thana-Bhawan
372.	Kadipur	400.	Onkarhedee
373.	Musafirkhana	401.	Gateepurwa
374.	Bhagwant Nagar	402.	Oond
375.	Maurawan	403.	Banat
376.	Purwa	404.	Karhal
377.	Safipur	405.	Madarsa
378.	Fatehpur-Chaurasi	406.	Gosaiganj
379.	Ugug	407.	Beekapur
380.	Auras	408.	Ashrafpur
381.	Kursath		Kichaucha

By order,
N. K. NARANG,
Sachiv.